

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 54/GT/2012

Date: 19.7.2012

To,  
Shri. R. Suresh, Chief General Manager (Commercial)  
Neyveli Lignite Corporation Limited.,  
Neyveli House,  
135, EVR Periyar Road, Kilpauk  
Chennai-600010

Sir,

Subject: Petition for Approval of tariff for circulating Fluidized Bed Combustion (CFBS) Technology based Barsingasr Thermal Power Station Unit-II (125 MW) for the period from 29.12.2011 to 19.1.2012 and for the station (Unit-I & Unit-II) (2x125 MW) for the period from 20.1.2012 to 31.3.2014.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 3.8.2012:

**Time over run /Cost over run**

1. There is a time overrun of about 37 months and so the corresponding cost overrun. The cost overrun due to time overrun should be indicated by separately indicating the increase in IDC & FC, increase in price escalation and increase in IEDC etc. from scheduled date of commercial operation of unit-I i.e. 15.12.2008 and unit-II i.e. 15.6.2009 up to the actual date of commercial operation of unit-II i.e. 29.12.2011 and date of commercial operation of the station i.e. 20.1.2012 respectively.
2. Amount of Liquidated damage (LD) recovered from the EPC contractor (BHEL) on account of delay of 17-19 months in commissioning of the project, if any or likely to be imposed.
3. Justification for capital cost of about ₹7.00 crore/MW (1749.61 crore/250 MW) up to the date of commercial operation of the generating station to be furnished in clear terms.
4. Amount of initial spares included in the capital cost up to the date of commercial operation of the unit-II i.e. 29.11.2011 and the station i.e. 20.1.2012.
5. Form-9 duly filled in all respects, indicating the category of claim of additional capital expenditure, along with its justification for each item.

6. Form-5D duly filled in all respect (all rows/columns to be filled in.)
7. Form-15 regarding [weighted average GCV of furnace oil].
8. Detail calculations of Lignite Transfer Price based on guidelines of Ministry of Coal (MoC) to be furnished, along with the copy of the guidelines of Ministry of coal.
9. The revenue earned from sale of infirm power after accounting for fuel expenses and from sale of fly ash from date of synchronization, up to the date of commercial operation of the station, should be furnished separately.
10. Detail justification for the claim for higher O&M expenses.
11. Heat Balance Diagram at 100% MCR and 0% make-up.
12. Moisture content in lignite with documentary evidence.
13. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,  
Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)